

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF M/S. SOVEREIGN INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. SOVEREIGN INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	05/01/2009
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, BANGALORE, Under the Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900KA2009PLC069837
5.	Address of the registered office and principal office (if any) of corporate debtor	2 <sup>ND</sup> FLOOR, TRIVENI COMPLEX, YADWAD ROAD, MUDHOL, BAGALKOT, KARNATAKA - 587 313.
6.	Insolvency commencement date in respect of corporate debtor	23/08/2019 - Date of Order, 29/08/2019 - Date of receipt of copy from NCLT website]
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process which is February 19, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	LAXMAN DIGAMBAR PAWAR REG NO. IBBI/IPA-003/IP-N00015/2017-18/10104
9.	Address and e-mail of the interim resolution professional, as registered with the Board	FLAT NO. 16, FIRST FLOOR, BHAKTI COMPLEX, BEHIND DR. AMBEDKAR STATUE, PIMPRI, PUNE-411018 Mobile No. 9921516368, 9422327957 Email - cmapawar1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	FLAT NO. 16, FIRST FLOOR, BHAKTI COMPLEX, BEHIND DR. AMBEDKAR STATUE, PIMPRI, PUNE-411018 Mobile No. 9921516368, 9422327957 Email - cmapawar1@gmail.com
11.	Last date for submission of claims	12/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: - N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. SOVEREIGN INDUSTRIES LIMITED on 23/08/2019.

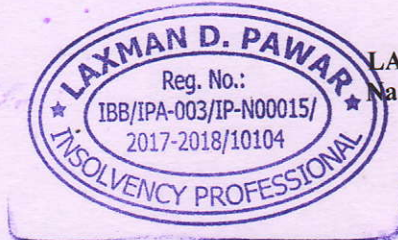
The creditors of M/S. SOVEREIGN INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 12/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date - 29/08/2019  
Place - PUNE



*Daman*  
LAXMAN DIGAMBAR PAWAR  
Name and Signature of Interim Resolution Professional